

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 1161 of 2010

[Arising out of Order-in-Appeal No. 120/2010 dated 04.03.2010 passed by the Commissioner of CE (Appeals), Mangalore]

Crystal Pharma Pvt Ltd

B-133, IIInd Main, 10th Cross,
Industrial Estate, Gokul Road,
Hubli, Karnataka - 580030

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Belgaum**

No. 71, Club Road, C R Building,
Belgaum, Karnataka - 590001

.....Respondent

APPEARANCE:

Present for the Appellant: Ms. Srividhya, Advocate

Present for the Revenue: Sh. Neeraj Kumar, A.R.

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 20027/2024

DATE OF HEARING: 05.01.2024

DATE OF DECISION: 05.01.2024

PER BENCH

The appellant have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been placed on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**

**(D. M. MISRA)
MEMBER (JUDICIAL)**